

10. CR CASE NO. 1274/2020
STATE V. DINESH YADAV @ MICHAEL
FIR NO. 137/2020
PS GOKUL PURI
DLNE02-002060-2020

Proceedings conducted through V/C in terms of Order No.569/RG/DHC/2021 dated 19.08.2021 of Hon'ble High Court of Delhi.

06.09.2021

Present: Shri R.C.S. Bhadoria Ld. SPP for the State.
IO/ASI Ramdass through V/C along with SHO PS Gokalpuri.
Accused Dinesh @ Michael has been produced from Jail No. 11 through V/C.

Reply in terms of previous order has been received from Director FSL Rohini in terms of which, no exhibits in the present case have been deposited with FSL Rohini. Similar submissions have been made by Ld. SPP for the State who submits that the State in the present case is relying upon CCTV footage which was seized and sent to FSL in FIR no. 106/2020, PS Gokalpuri and shall be filing the same along with the supplementary report shortly. Reply in terms of previous order has also been received from DCP, NE in terms of which the supplementary chargesheet in terms of submissions of Ld. SPP dated 22.03.2021 could not be filed and the SHO as well as ACP concerned have been directed by him to file the same expeditiously.

Last and final opportunity is accordingly given to the State to do the needful in the matter for filing of supplementary chargesheet positively within a period of three weeks from today, failing which, the Court shall proceed further with the matter without giving any further opportunity to the State in this regard particularly in view of the fact that the accused is running in J/C for over a period of almost one year. However, under the facts and circumstances of the case,

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coupled with the fact that the accused is languishing in Jail for over a period of almost one year and the Court is unable to proceed with the case on merits along with other riots cases due to lackadaisical attitude of the investigating agency including the supervising officers upto the rank of the DCP and above, I deem it appropriate to send a copy of this order to Commissioner of Police, Delhi with a direction to take appropriate action as per law so as to ensure proper and expeditious investigation/further investigation in the present case as well as the other riots cases within the time line given by this Court in its order dated 01.09.2021 passed in FIR no.138/2020, PS Bhajanpura.

Put up for further proceedings **on 04.10.2021.**
(rehanumai of accused Dinesh @ Michael through V/C on 20.09.2021 before Ld. Duty MM, NE).

Copy of this order be sent to IO/SHO, PS Gokalpuri, Ld. SPP for the State, Supdtt. Jail concerned as well as Commissioner of Police, Delhi through E-mail as well as through all other modes. Copy of this order be also sent to Commissioner of Police, Delhi through Niab Court ASI Lillu Singh and in his absence through Niab Court Mohd. Irshad today itself with a direction to them to place on record the acknowledgement regarding delivery of copy of order to Commissioner of Police, Delhi by tomorrow 10.00 am.

Copy of this order be also uploaded on the CIS Server.

(ARUN KUMAR GARG)
Chief Metropolitan Magistrate
NE/KKD/DELHI/06.09.2021